

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
WP No. 7749 of 2005

CNR No.: MPHC010329322005

(VIPIN PANDEY Vs RANI DURGA VATI UNIVERSITY, JABALPUR AND OTHERS)

Dated : 28-09-2026

Ms. Ayushi Mishra - Advocate for petitioner.

Shri Divy Krishna Bilaiya - Advocate for respondent.

Counsel for petitioner prays for adjournment of the case on the ground that arguing counsel is adjusted today.

2. On being asked, junior counsel appearing in the matter informed the Court that no stipend is being paid to her.

3. Bar council of India in its circular dated 15.10.2024 has given specific direction to all State Bar Council that minimum stipend shall be provided to junior advocates for a period of at least three years from date of their engagement. Bar Council of India has recommended Rs.20,000/- per month in urban areas and Rs.15,000/- per month in rural areas.

3. Circular is only recommendatory in nature. Therefore, Madhya Pradesh State Bar Council in consultation with M.P. High Court Bar Association and M.P. High Court Advocates' Bar Association should lay down a guideline for minimum stipend to be paid to junior advocates for a period of three years in urban and rural areas. State Bar Council being regulatory body is having heavy burden to see that junior advocates are paid stipend for maintaining their expenses and transportation.

4. Decision in this regard be taken within a limited time frame of six

months for issuing guidelines through Bar Association in State of Madhya Pradesh.

5. Madhya Pradesh Bar Council is also directed to hold enquiry why Advocates Rajesh Dubey, Aniruddh Kumar Mishra, Chandrika Prasad Dwivedi, Dhananjay Chaturvedi and Naveen Kumar Pathak - Advocates in this case are not paying stipend to Ms. Ayushi Mishra- Advocate.

6. Madhya Pradesh State Bar Council, Madhya Pradesh High Court Bar Association and Madhya Pradesh High Court Advocates' Bar Association are directed to take note of the aforesaid fact and see to it that all junior advocates are paid stipend for doing the work of their senior counsel so that they can bear their day to day expenses for learning in initial phases of their practice, when they do not have their own work.

7. Let a copy of this order be supplied to Madhya Pradesh State Bar Council, Madhya Pradesh High Court Bar Association and Madhya Pradesh High Court Advocates' Bar Association for necessary compliance.

8. As arguing counsel is adjured today, case is adjourned.

9. Registry is directed to list this matter *for final hearing*.

(VISHAL DHAGAT)
JUDGE